

London, W-2, President Dr. Jagjit Singh with the caption "The Massacre at Golden Temple, Amritsar".

Possession of helicopters with anti-tank missiles by Pakistan

3187. SHRI RAMANAND YADAV:
SHRI BANDHU MAHTO:

Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware that Pakistan has got its helicopters fitted with anti-tank missiles;

(b) whether the Indian Air Force has been demanding acquisition of such system for the last ten years; and

(c) if so, what are the reasons for which India has not inducted helicopters fitted with anti-tank missiles?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH): (a) Yes, Sir.

(b) and (c) Appropriate action has been taken to ensure that IAF has adequate anti-tank capabilities.

Possession of crotaie missiles by Pakistan

3188. SHRI RAMANAND YADAV:
SHRI BANDHU MAHTO:

Will the PRIME MINISTER be pleased to state.

(a) whether Government are aware of the possession of crotaie missiles by Pakistan, a quick reaction missile which can go and hit an aircraft in eight seconds only; and

(b) whether the Indian army has got similar missiles and whether Government are considering to acquire such type of missiles or to produce them in the country?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH) (a) Government have seen reports about Pakistan having Crotaie surface-to-air missiles.

(b) Our defence forces have adequate and appropriate air defence capability.

महाराष्ट्र के "मकान किराया भत्ता विधेयक, 1984" के लिये राष्ट्रपति की अनुमति

3189. श्री लाल कृष्ण आडवाणी :
श्री शंकर सिंह बघेल :

क्या गृहमंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि महाराष्ट्र विधान मण्डल द्वारा पारित "मकान किराया भत्ता विधेयक, 1984" राष्ट्रपति की अनुमति के लिए भारत सरकार को मई, 1984 में प्राप्त हो गया था परन्तु उस पर अभी तक अनुमति प्रदान नहीं की गई है; और

(ख) यदि हां, तो राज्यवार, उन विधेयकों के नाम क्या हैं जो राष्ट्रपति की अनुमति के लिए सरकार के पास लम्बित हैं तथा इनमें से प्रत्येक विधेयक इस प्रयोजनार्थ किस-किस तारीख को प्राप्त हुआ था ?

राज्य विभाग में राज्य मंत्री (श्री पी. एं. संगमा): (क) जी हां, श्रीमान्।

(ख) एक सूची संलग्न है।

[See Appendix CXXXIV, Annexure No. 59].

Income of Pondicherry Administration

3190. SHRI V. NARAYANASAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what was the total income of the Pondicherry Administration through Central Sales-tax, income-tax, excise duty for the year 1984-85;

(b) what was the amount given by the Central Government as grant during the said period;

(c) whether the Central Government have any proposal for raising the revenue in the Union Territory of Pondicherry by changing the tax pattern equalising it to that in other States; and

(d) if so, when it will be implemented?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI P. A. SANGMA): (a) Income realised from Central Sales-tax is Rs. 91.75 lakhs. The amount realised under Central excise is Rs. 903.20 lakhs. Since there is no separate Commissioner for Income-tax, Pondicherry figures are not separately available. However, entire proceeds under Central Sales-tax, Income-tax and Central Excise are credited to Government of India and no portion of these taxes is allocated in favour of Union Territory of Pondicherry.

(b) Rs. 2196.69 lakhs

(Rs. 1603.43 lakhs—Plan)

(Rs. 593.26 lakhs—Non Plan)

(c) No, Sir.

(d) Does not arise.

Dowry deaths in Delhi

3191. SHRI S. W. DHABE:

SHRI ASHWANI KUMAR:

Will the Minister of HOME AFFAIRS be pleased to state,

(a) how many deaths have taken place due to non-payment of dowry in Delhi during the year 1984-85 and till 31st October, 1985;

(b) whether any prosecution have been launched under the Dowry Prohibition Act, 1961 and other laws; and

(c) if so, with what results?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI P. A. SANGMA): (a) During the year 1984-85 (1-4-1984 to 31-3-85) 50 cases of deaths were reported for non-payment of dowry while 32 such cases were reported during the period from 1-4-1985 to 31-10-1985 in the Union Territory of Delhi.

(b) Yes, Sir.

(c) Details of the prosecution launched and persons arrested are as under:—

Period	Cases reported	Persons arrested
1-4-1984 to 31-3-1985	50	115
1-4-1985 to 31-10-1985	32	80

Visit of the Nicaraguan Minister of External Relations to India

3192. SHRI RAMACHANDRA BHARDWAJ:

SHRIMATI MAIMOONA SULTAN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Nicaraguan Minister of External Relations visited New Delhi in the third week of November, 1985;

(b) if so, what issues of bilateral and international importance were discussed with him; and

(c) what was the outcome thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): (a) Yes, Sir.

(b) Matters of bilateral and international interest were discussed.

(c) The discussion helped both sides understand each others Points of view.